Regd. Post

No. 796 Syl Gaz. II (12G)

From

The Registrar General, High Court of Punjab and Haryana, Chandigarh.

To

All the District and Sessions Judges, in the States of Punjab & Haryana and U.T. Chandigarh.

Chandigarh, Dated the $\frac{g^m f hill 2015}{2015}$.

Subject:-

Implementation of Judgments of the Hon'ble Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "All India Judges Association Vs. Union of India and Ors."

Ref:

This Court's earlier letter Nos. 311.spl.Gaz-II(12G) dated 14.02.2024, 444-445.spl.Gaz-II(12G) dated 28.02.2024, 671.spl.Gaz-II(12G) dated 16.03.2024 and 761-762.spl.Gaz-II(12G) dated 23.03.2024, 1963-1964.spl.Gaz-II(12G) dated 03.08.2024, 1998-1999.spl.Gaz-II(12G) dated 08.08.2024 II(12G) dated 09.09.2024, 2335.spl.Gaz-II(12G) dated 27.09.2024, 2659.spl.Gaz-II(12G) dated 22.11.2024, 2857.Spl.Gaz.II(12G) dated 12.12.2024 and 136.Spl.Gaz.II(12G) dated 18.01.2025

Sir/Madam,

I am directed to refer you on the subject cited above and to inform you that the Hon'ble Committee for Service Conditions of the District Judiciary in its meeting held on 12.03.2025 has resolved as under with regard to Reimbursement of Children Education Allowance:

> xx xx xx reimbursement of Children Education Allowance be done by the District Courts in the States of Punjab, Haryana and UT Chandigarh just once a year, after completion of the financial year in accordance with OM No.A-27012/02/2017-Estt.(AL) dated 16.08.2017 of Government of India, Department of Personnel & Training."

It is for your information and necessary compliance in the matter.

Endst. No. 1919 Dated 9 Am 2000 (Gazette-II) action in the matter:-

1. The Member Secretary, State Legal Services Authority, Punjab, Haryana and Chandigarh.

2. The Director (Administration), Chandigarh Judicial Academy, Chandigarh.

3. The Legal Remembrancer & Principal Secretary to Govt. of Punjab, Chandigarh.

4. The Legal Remembrancer & Admn. Secy. to Govt. of Haryana, Law & Legislative Department, Chandigarh.

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- 5. Sh. Rajneesh Bansal, District & Sessions Judge (Retd.), Nodal Officer for day-to-day Redressal of Grievances.
- 6. The Member Secretary, Society for Centralized Recruitment of staff in Subordinate Courts (S.S.S.C.), Chandigarh.
- Chandigarh Prosecution, Remembrancer-cum-Director Legal 7. The Administration, Chandigarh.
- 8. The Director, Treasuries and Accounts, Government of Punjab, Chandigarh.
- 9. The Director, Treasuries & Accounts, Government of Haryana, Chandigarh.
- 10. The Registrar (Administration-II), Punjab and Haryana High Court,
- 11. The Deputy Registrar (Accounts), Punjab and Haryana High Court, Chandigarh.

(Aashish Saldi)

OSD (Gazette-II)